

## ACT NO. VII OF 1901.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 22nd March, 1901.)*

An Act to place Native Christians in the same position as Hindus, Muhammadans and Buddhists in the matter of obtaining letters of administration and for other purposes.

WHEREAS it is expedient to place Native Christians on the same footing as Hindus, Muhammadans and Buddhists in the matter of obtaining letters of administration; to exempt them from the operation of certain provisions of the Administrator General's Act, 1874, from which Hindus, Muhammadans, Parsis and Buddhists are exempted; and to enable them to obtain certificates under the Succession Certificates Act, 1889, in certain cases; It is hereby enacted as follows:—

II of 1874.

VII of 1889.

X of 1865.

II of 1874.

1. (1) This Act may be called the Native Christian Administration of Estates Act, 1901; and

Short title and commencement.

(2) It shall come into force at once.

2. In this Act, the expression "Native Christian" means a native of India who is, or in good faith claims to be, of unmixed Asiatic descent and who professes any form of the Christian religion.

Definition.

3. Sections 190 and 239 of the Indian Succession Act, 1865, shall not apply to any part of the property of a Native Christian who has died intestate.

Exemption of Native Christians from sections 190 and 239, Act X, 1865.

4. In sections 16, 17, 18, 37 and 64 respectively of the Administrator General's Act, 1874, before the word "Hindu"

Exemption of Native Christians from

certain sections of Act II of 1874.

“Hindu” wherever it occurs, the word “Native Christian” shall be inserted :

Provided that nothing contained in this section shall affect any probate, letters of administration or certificate granted or vested under the said Act.

Grant of certificates under Act VII of 1889 to Native Christians in certain cases.

5. Nothing contained in section 1, sub-section (4), of the Succession Certificates Act, 1889, shall be deemed to prevent the grant of a certificate to any person claiming to be entitled to the effects of a deceased Native Christian, or to any part thereof, with respect to any debt or security, by reason that a right thereto can be established by letters of administration under the Indian Succession Act, 1865.

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